

FORM A**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF HAZIRA CRYOGENIC ENGINEERING AND CONSTRUCTION MANAGEMENT PVT LTD.

1.	NAME OF CORPORATE PERSON	HAZIRA CRYOGENIC ENGINEERING AND CONSTRUCTION MANAGEMENT PVT LTD
2.	DATE OF INCORPORATION OF CORPORATE PERSON	31-12-2001
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES- Mumbai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE PERSON	U45201MH2001PTC134378
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Registered Address: Tecnimont ICB House Plot 504 Chincholi Bunder Link RD Malad (W), Mumbai, Maharashtra, India, 400064 Principal Office: Millenia Business Park, Phase II, Campus 3a ,143, Dr. M.G.R. Road, Perungu, di, Chennai, Tamil Nadu, India, 600096
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	31 March 2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	NAME: CS Anagha Anasingaraju ADDRESS: 1-2, AISHWARYA SANKUL, 17 G.A. KULKARNI PATH, OPP. JOSHI'S RAILWAY MUSEUM, KOTHRUD, PUNE – 411038 Email id: rp.anagha@kanjcs.com TELEPHONE NO: 020-25466265/ 25461561 REGISTRATION NO: IBBI/IPA-002/IP-N00247/2017-18/10732 AFA Validity Upto: 30/06/2027

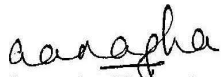
8.	LAST DATE FOR SUBMISSION OF CLAIMS	30 April 2026
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Notice is hereby given that Hazira Cryogenic Engineering And Construction Management Pvt Ltd has commenced voluntary liquidation on 31 March 2026.

The stakeholders of Hazira Cryogenic Engineering And Construction Management Pvt Ltd are hereby called upon to submit a proof of their claims, on or before 30 April 2026 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Anagha Anasingaraju

Liquidator, Hazira Cryogenic Engineering And Construction Management Pvt Ltd

Regn. No.: IBBI/IPA-002/IP-N00247/2017-18/10732

Date: 31.03.2026

Place: Pune

PRICE RISE REMAINS A WORRY

Cash benefits for women may hold key in Assam

SUKRITA BARUAH
Guwahati, April 1

DISCUSSING THE ELECTORAL odds of the sitting BJP MLA Chakradhar Gogoi and the challenger, Lurinjyoti Gogoi of the Assam Jatiya Parishad, in his constituency, Khowang, Shantanu Borkakoty (30) quips, "My observation is that young men here support Lurin and like him. But the women, they are for the BJP MLA."

When pressed about what led him to this understanding, he cites the word that inevitably finds a mention in discussions surrounding the upcoming election in Assam: *asoni* or scheme. His mother, Rupali (63), smiles when asked if she agrees with this sentiment.

"I feel that it's good if the *asoni* continues, that's all," she says, referring to the monthly cash transfers she receives as a beneficiary under the state government's flagship Orunodoi scheme. Rupali, a widow, and her son live off farming on a small plot of land in their village, Azargaon, and also run a tiny shop there. She says she uses the monthly amount of ₹1,250 to supplement their thin earnings to run the household.

The Orunodoi scheme was launched in December 2020, ahead of the last Assembly elections, as a monthly financial assistance scheme in which funds are credited to the bank accounts of women heads of "poor and needy households." At the time, the monthly assistance under it was ₹830, and the government had said that 2.2 million women were identified as eligible for it. However, in the course of the last five years, the monthly amount has increased to ₹1,250, the number of beneficiaries has increased to 4 million, and other financial assistance schemes have proliferated, taking the magnitude and reach of *asonis* to an



BJP supporters campaign in Guwahati on Wednesday

ANI

unprecedented level. The big splash came in March, shortly before the elections were announced, with the government paying ₹9,000 in one go to each Orunodoi beneficiary — the combined aid due for four months and an additional ₹4,000 as a "Bihu gift".

Additionally, over 2.85 million women were approved as beneficiaries of the Mukhya Mantri Udyamita Abhiyaan (MMUA), which is supposed to provide seed capital of up to ₹85,000 over three years to women in rural self-help groups for entrepreneurship. Thousands of women have received an initial tranche of ₹10,000 for this.

Many women have received payments under multiple schemes. Jerina Begum (42), whose husband works in a tea factory in Dibrugarh district, says she has received three Orunodoi instalments — including the recent ₹9,000 — and the ₹10,000 payment under the MMUA, with which she says she has bought beauty parlour supplies such as facial kits to help with her work.

Her sister-in-law, Shahnaz

Begum (49), has also received the same payments under both schemes, and says she has used the money to buy some chickens and set up a pen for them next to her house. The reach of these programmes is evident in conversations in villages, but there is another thing on people's lips — the cost of living, which many beneficiaries say is still hard to keep up with. Sumitra Bhuyan (34), a resident of Kathonibari village in Jorhat district who works as a cleaner in a private school, says she would much rather not need an *asoni* at all. She is a beneficiary under the Orunodoi scheme.

"We are all suffering because the price of everything is so high. I get ₹1,250 under the scheme. We can eat for nine days with that, and then? Rice, potato, dal, everything is expensive. The *asonis* can go away any day; it might not be forever. If prices were to be a little lower, we would not need an *asoni* at all," she says. Anjana Kurmi Mala (40), an anganwadi helper in Tinsukia district, says she got the ₹9,000 cash transfer ahead of the election, the first time that she has been included as an

Orunodoi beneficiary. But she, too, is worried about rising costs.

"The government is giving money, but the prices are also increasing at the same time. Look at the price of gas now. I also heard people say they are worried that if the government changes, the money under the schemes will be lost. But I also think about the people who are not getting the benefits, and are still paying higher prices, and it worries me," she says.

Be that as it may, Sumitra's friend Anjali Bhuyan, who says she has not become a beneficiary despite applying multiple times, would much rather get the scheme to ease her ability to run her household.

"I've heard that the government will increase the number of beneficiaries after the election. I hope I'll get it then; I can see so many other women in the village getting it," she says.

Inevitably, cash transfer schemes for women have made their way to the poll promises of both the BJP and its opposition Congress. The BJP has promised to expand the coverage of the Orunodoi scheme to another 1.5 million households and to increase the monthly assistance to ₹3,000. It has also declared that ₹25,000 will be distributed in the second phase to beneficiaries under the MMUA.

Assam Congress president Gaurav Gogoi had alleged that through these schemes, "women are being forced to join the BJP, to carry out political activities on behalf of the BJP and are being forced to attend several BJP programmes". In their "five guarantees" for the election, the Congress has promised cash transfers of ₹50,000 to "every woman's bank account" to "start or grow businesses," with a footnote that these will be handed out "without political conditions".

Assam will vote in a single phase on April 9.

CONNECTING WITH THE SOUL OF ASSAM



Prime Minister Narendra Modi visits a tea estate in Dibrugarh on Wednesday, ahead of the Assembly elections in Assam on April 9. 'Tea is the soul of Assam! The tea from here has made its way across the world. This morning...I went to a tea garden and interacted with women working there. It was a very memorable experience,' Modi has posted on social media

ANI

Stalin: NDA will not hesitate to name TN as Dakshina Pradesh

DMK PRESIDENT AND Tamil Nadu Chief Minister M K Stalin on Wednesday alleged that if the NDA assumed power in the state, they will not hesitate to even change Tamil Nadu's name into Dakshina Pradesh.

Addressing a public meeting in Tiruchirappalli for the April 23 polls, Stalin said the entire state must rally against the AIADMK-BJP combine to halt such an eventuality and slammed the main Opposition AIADMK as having "bloodstains of those killed in protests opposing the CAA." The AIADMK supported the Citizenship (Amendment) Act in the Rajya Sabha, enabling its passage, and when protests erupted against that amendment, "thousands were attacked,"

and around 70 people were killed, the CM alleged. Edappadi K Palaniswami says AIADMK leads the alliance, yet smaller parties are contesting on the BJP symbol, not AIADMK's, Stalin claimed. "Has (Prime Minister Narendra) Modi ever called Palaniswami a CM candidate? He only speaks of an NDA government, not even mentioning AIADMK by name," he said. When DMK says the 2026 Assembly poll is a fight of "Tamil Nadu vs NDA, Tamil Nadu vs Delhi," Palaniswami, in order to attack DMK, wonders if this was an election happening in Delhi. The truth is, he has mortgaged his entire party to the BJP to escape "corruption charges" and raids at his relatives' homes.

—PTI

POLL POSITION

Priyanka: Only one family is looting Assam

CONGRESS LEADER PRIYANKA Gandhi Vadra on Wednesday slammed Assam Chief Minister Himanta Biswa Sarma and alleged that "only one family is looting" everything in the resource-rich state, while the people "don't have anything". In back-to-back poll rallies, Vadra alleged that the BJP government is functioning by threatening people, and attacked Prime Minister Narendra Modi and Sarma as "cowards". "One family is looting everything in Assam. And when they are not looting, mines, lands and every other asset are being handed over to big industrialists," she claimed. "The BJP said it has given a double-engine government. In reality, it is a double-*ghulami* (slavery) government. Modi is engaged in slavery of the US and Sarma in slavery of Modi," she claimed.



—PTI

Even God not safe in Kerala, says Rajnath

SENIOR BJP LEADER and Defence Minister Rajnath Singh on Wednesday alleged that even "God was not secure in Kerala", which is known as God's own country, as the ruling LDF betrayed Lord Ayyappa for a few pieces of gold — a reference to the Sabarimala gold loss cases. Singh, speaking at a public meeting in Paravur Assembly constituency, said that just like Judas betrayed Jesus Christ, the LDF betrayed Lord Ayyappa. He also accused the Left Democratic Front (LDF) and the United Democratic Front (UDF) of betraying the people of Kerala, dividing society, "destroying" the state's economy and not fulfilling their promises to the public. "Those who stole the gold from the doors of the Sabarimala shrine will be shown the door by the people of Kerala," he asserted.

—PTI

PUBLIC NOTICE

NOTICE is hereby given that the Certificate(s) for 300 equity shares bearing Certificate No(s). 418437 and Distinctive No(s). 1240507472 - 1240507771, under Folio No. E000219 of Mahindra & Mahindra Ltd., standing in the name of LATE EDGAR DSOUZA, have been lost or mislaid.

The undersigned applicant, Ms. Zelda Fernandes, has applied to the Company for issuance of duplicate share certificate(s) for the said shares and, thereafter, for transmission of shares.

Any person who has any claim in respect of the said shares is hereby requested to notify our Registrar: KFin Technologies Limited, Selenium Tower B, Plot Nos. 31-32, Gachibowli, Financial District, Hyderabad - 500032 within 15 days from the date of this Notice, failing which the Company will proceed to issue duplicate Certificate(s) and take further action as deemed appropriate.

Name(s) of Shareholder(s)/Applicant: **MS. ZELDA FERNANDES**

Place: Mumbai Date: 02/04/2026

PUBLIC NOTICE

NOTICE is hereby given that the Certificate(s) for 400 equity shares bearing Certificate No(s). 452312, 452313, 452351, 1345365, 1345366, 1345373 and Distinctive No(s). 619267989-619268048, 619268049-619268108, 619272024-619272063, 1394057574-1394057663, 1394057664-1394057753, 1394058004-1394058063

Under Folio No. LNT0115141 of Larsen & Toubro Limited, standing in the name of Late Edgar Hermes Desouza, have been lost or mislaid.

The undersigned applicant, Ms. Zelda Fernandes, has applied to the Company for issuance of duplicate share certificate(s) for the said shares and, thereafter, for transmission of shares.

Any person who has any claim in respect of the said shares is hereby requested to notify our Registrar: KFin Technologies Limited, Selenium Tower B, Plot Nos. 31-32, Gachibowli, Financial District, Hyderabad 500032 within 15 days from the date of this Notice, failing which the Company will proceed to issue duplicate Certificate(s) and take further action as deemed appropriate.

Name(s) of Shareholder(s)/Applicant: **MS. ZELDA FERNANDES**

Place: Mumbai Date: 02/04/2026

NOTICE

Notice is hereby given that following share certificates of Force Motors Limited:

Sr	Folio No.	Name of Shareholder	Certificate No(s).	Distinctive No(s). From	To	No. of Shares	Face Value
1	1000064	Indrajit Kumar Jain	29855	3046188	3046237	50	10/-

have been lost or misplaced and undersigned have applied to the Company to issue duplicate share certificate(s) for the said shares. Any person(s) who have claim in respect of the aforesaid shares should lodge claim for the same with the Company at its Registered Office: Mumbai Pune Road, Akurdi, Pune - 411035 (email id - compliance-officer@forcemotors.com, within 15 days from the date of this notice, else the Company will proceed to issue duplicate share certificate(s).

Note: No claim shall lie against the Company after expiry of aforesaid notice period of 15 days.

Place: Pune Date: 26.03.2026

Sd/-
Name of the Shareholder: Indrajit Kumar Jain

S. E. RAILWAY - TENDER

For and on behalf of President of India, the Divisional Railway Manager (Engg.), South Eastern Railway, Kharagpur-721301 invites e-Tender for the following works before 15:00hrs. on the date mentioned against items and will be opened at 15:30hrs. **Sl. No.; Tender No.; Description of work; Tender Value & Earnest Money** respectively : (1); **E-KGP-HQ-08-2026**; Development of new passenger halt station named Nikunthia between Raghunathbari-Rajgoda along with Construction of new Platform, Retaining wall, Booking office, Station road, FOB (3.05 mtr. wide) & Hand tube well etc. in Panesura-Haldia section under the jurisdiction of ADEN/Tamluk; ₹ 4,69,96,427.41; ₹ 9,40,000.00; (2); **E-KGP-HQ-09-2026**; Construction of ladies changing room and malkhana at RPF Post/Tamluk under the jurisdiction of ADEN/Tamluk; ₹ 16,93,244.02; ₹ 33,900.00; (3); **E-KGP-HQ-10-2026**; Civil Engineering work in connection with (i) Renovation of rectification sub-station at DRM Building/Kharagpur and other allied works regarding provision of Air conditioning in two halls of Engg. Department of DRM Building/Kharagpur, & (ii) Improvement of existing power supply at North side (New Settlement, Marshalling Yard amp; Mathurakati) of Kharagpur settlement under the jurisdiction of ADEN/Tamluk; ₹ 41,08,826.57; ₹ 82,200.00; (4); **E-KGP-South-10-2026**; Provision of wash room cum changing room, rest room etc. for female employees at work place in Kharagpur-Bhadrak section under the jurisdiction of Sr.DEN (South)/Kharagpur; ₹ 1,67,29,835.38; ₹ 3,34,600.00; **Tender document Cost** : ₹ 0.00 (for Sl. No. 1 to 4); **Date of opening** : 16/04/2026 (for Sl. No. 1 to 3) & 23/04/2026 (for Sl. No. 4); **Completion period of the work** : 12 Months (for Sl. No. 1 & 4) & 6 Months (for Sl. No. 2 & 3); **Bidding Start Date** For Sl. No. 1, 2 & 3 on 02/04/2026 and up to 15:00 hrs. on 16/04/2026; **Bidding Start Date** For Sl. No.4 from 09/04/2026 and up to 15:00 hrs. on 23/04/2026. Interested tenderers may visit website **www.ireps.gov.in** for full details/ descriptions/specifications of the tenders and submit their bids online. In no case manual tenders for these works will be accepted. N.B.: Prospective bidders may regularly visit "www.ireps.gov.in" to participate in all tenders. (PR- 02)

EAST COAST RAILWAY

Tender No. CAOCRSPBB5-11-2026

NAME OF WORK: (1) CONSTRUCTION OF ROAD OVER BRIDGE OF SPAN (ROB) AT KM. 468/25 OF SPAN (1 X 60.0 M) CAMEL BACK TYPE TRUSS GIRDER FOR RAILWAY PORTION AND PROPOSED SPAN OF 5 X 25.04 M RCC GIRDER ON KHURDA SIDE AND 6 X 25.04M RCC GIRDER ON PURI SIDE FOR APPROACH PORTION. IN LIEU OF LEVEL CROSSING NO. 207 AT RAILWAY KM. 467/14-16 IN BETWEEN STATIONS KAIAPAD ROAD AND TAPANG ON HOWRAH-VISAKHAPATNAM MAIN LINE UNDER KHURDA ROAD DIVISION.

(2) CONSTRUCTION OF ROAD OVER BRIDGE OF SPAN (ROB) AT KM. 468/25 OF SPAN (1 X 60.0 M) CAMEL BACK TYPE TRUSS GIRDER FOR RAILWAY PORTION AND PROPOSED SPAN OF 8 X 25.04 M RCC GIRDER ON TAPANG SIDE AND 12 X 25.04M RCC GIRDER ON MADHIPUR SIDE FOR APPROACH PORTION. IN LIEU OF LEVEL CROSSING NO. 209 AT RAILWAY KM. 468/31-469/1 IN BETWEEN STATIONS KAIAPAD ROAD AND TAPANG ON HOWRAH-VISAKHAPATNAM MAIN LINE UNDER KHURDA ROAD DIVISION.

(3) CONSTRUCTION OF A ROAD OVER BRIDGE (ROB) AT RAILWAY KILOMETER 526/41-43, COMPRISING A SPAN OF (1 X 60.0 M) CAMEL BACK TYPE TRUSS GIRDER FOR THE RAILWAY PORTION AND PROPOSED APPROACH SPANS OF 9 X 25.04 M RCC GIRDERS ON THE NIMIKHETA SIDE AND 10 X 25.04M RCC GIRDERS ON THE OLD NH-5 SIDE, IN LIEU OF LEVEL CROSSING NO. 235 AT RAILWAY KILOMETER 526/35-37, LOCATED BETWEEN BALUGAN AND CHILKA STATIONS ON THE HOWRAH-VISAKHAPATNAM MAIN LINE UNDER KHURDA ROAD DIVISION.

Advertised Value : ₹ 162,74,65,850.38, **EMD** : ₹ 82,87,300/-, **Period of Completion** : 24 Months.

Bidding Start Date : 09.04.2026

Tender Closing Date and Time : At 1200 Hrs. of 23.04.2026.

Manual offers are not allowed against this tender, and any such manual offer received shall be ignored.

Complete information including e-Tender documents and compendium is available in website **www.ireps.gov.in**

Dy. Chief Engineer / CON / PR-01/CJ/26-27 RSP / Bhubaneswar

CLASSIFIEDS
PERSONAL
THANKS GIVING

HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs that is done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the, material desire may be I want to be with you and my loved ones in your perpetual glory forever Amen - ZDS

0071026755-1

"IMPORTANT"

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THE LATEST TRENDS IN BUSINESS

THE LATEST TRENDS IN TRENDS

FINANCIAL EXPRESS

SALE NOTICE

MANAN APPARELS LIMITED - IN LIQUIDATION
(CIN - U18100MH2005PLC155531)
Liquidator: Mr. Kamal Kumar Jain

Liquidator's address - 315-A, Road No. 2, Shanti Nagar, Gopalpura Bypass, Durgapura, Jaipur, Rajasthan, 302018

Email ID :- mananapparel.cirp@gmail.com Contact No.: +91 94686-75730 (Mr. Mohit Sain)

E-Auction-Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of E-auction: 17th April 2026 at 11 AM IST to 2:00 PM IST (With unlimited extension of 5 minutes each)
Last date for submission of EMD - 15th April 2026 by 5:00 PM IST

The following Assets and Property of M/s Manan Apparels Limited- In Liquidation forming part of Liquidation Estate formed by the Liquidator appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench vide order dt. 31.01.2025 in CP No. 787(MB)/2023. The sale will be done by the undersigned through the e-auction Platform through e-auction platform <https://ibbi.baanknet.com>.

Description of Assets and Properties for Sale:

Block	Asset Description	Reserve Price (In Rs.)	EMD Amount (In Rs.)	Minimum Incremental value (In Rs.)
A*	Property 1 - Gala No. AJ-121, AJ-122, AJ-123 & AJ-124, 1st Floor of Building No. "AJ", Rajlaxmi Commercial Complex, on Land Bearing Survey No. 30 Hissa No. 07 Paiki situated at Village Kasheli, Taluka Bhiwandi, District, Thane, Maharashtra-421302.	93,03,200/-	9,30,300/-	1,00,000/-
B*	Inventories located at above mentioned address of Property-1	14,92,200/-	1,49,220/-	50,000/-

1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" only.

2. The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on website <https://ibbi.baanknet.com/>.

3. The sale notice must be read along with the E-Auction Process Information Document as also agreeing with the terms and conditions mentioned therein which is available at <https://ibbi.baanknet.com>.

4. Prospective Bidder shall deposit the Earnest Money Deposit (EMD) only through the Banknet Auction Platform.

5. The Liquidator has the right to accept or cancel or extend or modify etc. any terms and conditions of E-Auction (or) the liquidator can cancel E-Auction (or) any item of E-Auction at any time. He has the right to reject any of the Bid without giving any reasons.

6. Prospective bidders shall submit the requisite documents, including a declaration of eligibility under Section 29A of the Insolvency and Bankruptcy Code through the electronic auction platform.

7. If the highest bidder is found ineligible, including that mentioned under serial 5 above, EMD shall be forfeited.

8. If the Liquidator in consultation with the consultation committee rejects the highest bidder on its finding ineligible, the liquidator may, in consultation with the consultation committee, declare the next highest bidder as the Successful Bidder after following the same process as provided under clause (12A) to clause (12E) of the Regulations of Schedule I.

9. The intending bidders are required to register through <https://ibbi.baanknet.com> by using their mobile number and email-id. Contact for support: support.baanknet@psballiance.com / Mobile No. +91 8291220220.

10. Contact person on behalf of Liquidator: Mr. Mohit Sain, Email ID. mananapparel.cirp@gmail.com, Mobile No. 94686-75730

Sd/-
KAMAL KUMAR JAIN,
Liquidator in the matter of Manan Apparels Limited
Date : 2nd April 2026
Place: Jaipur
IBBI Reg. No. IBBI/PA-001/IP-P00092/2017-18/10192
AFA Certificate No. AA1/10192/02/300627/109127 valid upto 30-Jun-27
Regd. Address: 315-A, Road No. 2, Shanti Nagar, Gopalpura Bypass, Durgapura, Jaipur, Rajasthan, 302018
E-mail of the liquidator, as registered with the Board: cakamajain07@gmail.com

FORM A

PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF HAZIRA CRYOGENIC ENGINEERING AND CONSTRUCTION MANAGEMENT PVT LTD

Sl. No.	Name of Corporate Person	HAZIRA CRYOGENIC ENGINEERING AND CONSTRUCTION MANAGEMENT PVT LTD
1.	Date of incorporation of Corporate Person	31-12-2001
2.	Authority under which Corporate Person is incorporated/registered	Registrar of Companies, Mumbai
3.	Corporate identity number / limited liability identity number of Corporate Person	U45201MH2001PTC134378
4.	Address of the registered Office and Principal office (if any) of Corporate Person	Registered Address: Tecmont ICB House Plot 504 Chincholi Bunder Link RD Malad (W), Mumbai, Maharashtra, India, 400064 Principal Office: Milenia Business Park, Phase II, Campus 3A, 143, Dr. M.G.R. Road, Perungu, di, Chennai, Tamil Nadu, India, 600096
5.	31 March 2026	
6.	Name, address, email address, telephone number and the registration number of the Liquidator	Name: CS Anagha Anasingaraju Address: 1-2, Ashwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune - 411038 Email: rp.anagha@kanjics.com Telephone No.: 020-25466265/ 25461561 Regn.No: IBBI/PA-002/IP-N0247/2017-18/10732 AFA Valid upto: 30/06/2027 30 April 2026
7.	Last date for submission of claims	31 March 2026

Notice is hereby given that Hazira Cryogenic Engineering And Construction Management Pvt Ltd has commenced voluntary liquidation on 31 March 2026.

The stakeholders of Hazira Cryogenic Engineering And Construction Management Pvt Ltd are hereby called upon to submit a proof of their claims, on or before 30 April 2026 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Anagha Anasingaraju

Date: 31.03.2026 Liquidator, Hazira Cryogenic Engineering And Construction Management Pvt Ltd
Place: Pune Regn. No.: IBBI/PA-002/IP-N0247/2017-18/10732

SUMUKA AGRO INDUSTRIES LIMITED

SUMUKA AGRO INDUSTRIES LIMITED
CIN: L74110MH1989PLC289950
Regd. Office: Shanti Vihar Building No. C-5, Shop 6, Mira Road E, Bhayander East, Thane, Maharashtra, India, 401105
Website: www.sumukaagro.com Email ID: sumukaagro@gmail.com
Phone No.: +91 9137721064

NOTICE OF EXTRA ORDINARY GENERAL MEETING OF THE COMPANY TO BE HELD THROUGH VIDEO CONFERENCING (VC)/ OTHER AUDIO VISUAL MEANS (OAVM)

Members are hereby informed that the Extra Ordinary General Meeting (EGM) of the Shareholders of Sumuka Agro Industries Limited ("the Company") will be held on **Monday, 27th April, 2026, at 3.00 p.m. (IST)** through Video Conferencing (VC)/Other Audio Visual Means (OAVM), in compliance with the applicable provisions of the Companies Act, 2013 and the Rules made thereunder ("Act") and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all the applicable circulars on the subject matter issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI"), to transact the business as set out in the Notice of EGM.

Members will be able to attend and participate in the EGM by VC/OAVM only. Members attending the EGM through VC/OAVM will be counted for the purpose of reckoning the quorum under Section 103 of the Act. In compliance with the applicable circulars issued by the MCA and SEBI on the subject matter, Notice of EGM will be sent only by electronic mode to all the members whose email addresses are registered with the Depository Participants/Registrar and Transfer Agent/ Company. Members holding shares in dematerialized mode are requested to register / update their email addresses with their Depository Participants ("DP") by following procedure prescribed by DP.

The Company has engaged services of National Securities Depository Limited ("NSDL") for providing remote e-voting facility ("remote e-voting") to all its members to cast their vote on all resolutions set out in the Notice of EGM. Additionally, the Company, through NSDL, is providing the facility of voting through e-voting system during the EGM (e-voting).

The details such as manner of (i) registering / updating email addresses, (ii) casting vote through remote e-voting-voting for the members including those who are holding shares in physical form or those who have not registered their email addresses with the Company; and (iii) attending the EGM through VC / OAVM has been set out in the Notice of the EGM which will be emailed in due course.

The members are requested to carefully read all the Notes set out in the Notice of EGM (being sent electronically) and in particular, instructions for joining the EGM, manner of casting vote through remote e-voting or through e-voting facility at the EGM.

The Notice of EGM will also be made available on the Company's website at : www.sumukaagro.com, and website of the stock exchange, i.e., BSE Limited at www.bseindia.com.

For Sumuka Agro Industries Limited
Sd/-
Shaill Vijaybhai Patel
Whole-time Director & CFO
DIN - 07836396

Date: 1st April, 2026
Place: Thane